

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 11
IA/380(AHM)2021
in
CP(IB) 171 (AHM) 2020

Order under Section 9 IBC

IN THE MATTER OF:

EDGE BIOTECH

V/s

Angstrom Biotech Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 22.06.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Ms. Nilu Vaidankar

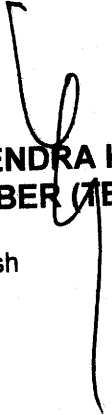
For the IRP/RP : Mr. Nandish Vin

For the Respondent :

ORDER

IA 380 of 2021 is filed by IRP for withdrawal of main CP IB) 171 of 2020 on the ground of settlement arrived in between the Corporate Debtor and creditors. We heard Learned Counsel for IRP. Application is allowed by invoking our inherent jurisdiction under Rule 11 of NCLT Rules, 2016. The Corporate Debtor stands released from rigours of CIRP. We direct IRP to handover the requisite documents / records and affairs of the Corporate Debtor to the Corporate Debtor forthwith.

Accordingly, CP(IB) 171 of 2021 stands withdrawn and disposed of accordingly.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash


(MADAN B GOSAVI)
MEMBER (JUDICIAL)